

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. CA/41/2024 In CP/268(MB)2021

IN THE MATTER OF

Yasmin Mohomedali Karmali

... Petitioner

Vs

Ahmed A Fazelbhoj Private Limited

... Respondent

Section 59, 242(4), 241 (2) & 246 of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nausher Kohli (PH)

For the Respondent No. 1, 2 & 4: Adv. Gauraj Shah (PH)

For the Respondent No. 3 In CA/41/2024: Adv. Abhishek Anand (PH)

Counsel for the Respondent No. 3: Ms. Zeba Kohli (present in person)

Counsel for the petitioner: Mrs. Anjum Karmali Khandelwal (present in person)

Counsel for the Respondent No. 4: Mr. Zamin Mitha (present in person)

ORDER

Both parties are present in person in court. Both parties have interacted with each other and also with the court. Adjourned to **15.05.2024**.

Sd/-

MADHU SINHA
Member(Technical)

Sd/-

REETA KOHLI
Member(Judicial)

/Manish Tiwari/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

248. IA/38/2021 CA/415/2021 CA/144/2022 CA/195/2022 CA/314/2022
CA/275/2022 CA/278/2022 CA/60/2023 CA/61/2023 CA/63/2023 CA/481/2023 In
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